

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 11/15 of NC-VI held on 18.09.2014

Meeting No. 11/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 18.09.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

| S.N                    | Name of the Officer | Designation | Department |
|------------------------|---------------------|-------------|------------|
| 1.                     | Sh. J.P. Maurya     | Dy..I.A     | MFPI       |
| Officers in attendance |                     |             |            |
| 1.                     | Sh. Yoginder Singh  | DDG         | DGFT       |
| 2                      | Sh. S.K. Panigrahi  | E.O.        | DGFT       |

The minutes of the meeting no 09 held on 22.8.2014 and 10 held on 05.9.2014 sent by e mail to all members of the committee were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

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|   | 454                         | Party Name:STAR VET CHEM<br>PVT. LTD                                                                                                                                                                                                                                                                                              | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:<br>Deferred |
| 1 | HQ File :01/85/162/033/AM14 | Fixation of ad-hoc norms under para 4.4.2 of HBP, v1 for export of Acidovit (Compound Animal Feed) against import of Ascorbic Acid.,<br><br>It was decided to remind Department of Pharmaceuticals to expedite their comments .The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                                |                     |

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|                                                                                                                                                                     | 455                               | Party Name:SIKANDRA STONE<br>CRAFT | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
| 2                                                                                                                                                                   | HQ File<br>:01/85/050/00124/AM14/ | RLA File<br>:13/24/040/00032/AM14/ | Lic.No/Date:1310044938<br>28.10.2013           | Deferred |
| It was decided to remind MSME (G&C ) to expedite their comments .The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                   |                                    |                                                |          |

योगेन्द्र सिंह/YOGINDER SINGH  
ज्य. महासंचालक, विदेश, व्यापार  
Jy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वणिज्य विभाग(Department of Commerce)  
छायाग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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| 3 | 456<br>Case No.:5/1/85-ALC3/2014                                                                                                                                    | Party Name:SIKANDRA STONE<br>CRAFT | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:<br>Deferred |
|   | HQ File<br>:01/85/050/00004/AM15/                                                                                                                                   | RLA File<br>:13/24/040/00049/AM14/ | Lic.No/Date:1310046158<br>19.02.2014           |                     |
|   | It was decided to remind MSME (G&C ) to expedite their comments .The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                    |                                                |                     |

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| 4 | 457<br>Case No.:5/21/85-ALC3/2013                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:SUPERHOUSE<br>LTD.,     | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|   | HQ File<br>:01/85/050/00136/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:06/24/040/00028/AM14/ | Lic.No/Date:0610035153<br>29.11.2013           | Deferred |
|   | The comments furnished by O/o Textile Commissioners vide their letter No. 11(38)/2011-Wvg/50 dated 26.08.2014 were noted. It was decided to insist office of textile commissioner to re-look the matter and furnish the requisite comments as in earlier they have furnished comments for similar products in which fabric and rubber both inputs are used. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                    |                                                |          |

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| 5 | 458<br>Case No.:14/7/85-ALC3/2014                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:SUPERHOUSE<br>LTD.,     | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:<br>Deferred |
|   | HQ File<br>:01/85/050/00050/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:06/24/040/00011/AM15/ | Lic.No/Date:0610037688<br>02.06.2014           | Deferred            |
|   | The comments furnished by O/o Textile Commissioners vide their letter No. 11(38)/2011-Wvg/50 dated 26.08.2014 were noted. It was decided to insist office of textile commissioner to re-look the matter and furnish the requisite comments as in earlier they have furnished comments for similar products in which fabric and rubber both inputs are used. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                    |                                                |                     |

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| 6 | 459<br>Case No.:6/7/85-ALC3/2014                                                                                                                                                      | Party Name:INDO PHYTOCHEM<br>PHARMACEUTICALS | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|   | HQ File<br>:01/85/050/00042/AM15/                                                                                                                                                     | RLA File<br>:05/23/040/00115/AM15/           | Lic.No/Date:0510388697<br>13.06.2014           | Deferred |
|   | It was decided to remind Department of Pharmaceuticals to expedite their comments .The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                              |                                                |          |

योगेश सिंह/YOGINDER  
उप महासंचालक निदेश  
Dy. Director General of Foreign Trade  
विदेशी व्यापार महासंचालकालय  
Directorate General of Foreign Trade  
वणिज्य विभाग/Department of Commerce  
इंदिरा भवन, नई दिल्ली  
Indira Bhawan, New Delhi

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| 7                                                                                                                                                                                     | 460<br>Case No.:12/24/85-ALC3/2013 | Party Name:INDO PHYTOCHEM<br>PHARMACEUTICALS | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                       | HQ File<br>:01/85/050/00158/AM14/  | RLA File<br>:05/23/040/00340/AM14/           | Lic.No/Date:0510371158<br>18.11.2013           | Deferred |
| It was decided to remind Department of Pharmaceuticals to expedite their comments .The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                    |                                              |                                                |          |

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| 8                                                                                                                                                                   | 461                            | Party Name:BHANSALI TRADING<br>CORPORATION<br>KOTHARI GEMS                                                     | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:<br>Deferred |
|                                                                                                                                                                     | HQ File<br>:01/85/162/176/AM13 | Fixation of wastage norms for export product Cut & Polished Coloured Gem<br>Stones & Silver Studded Jewellery. |                                                |                     |
| It was decided to remind MSME (G&C ) to expedite their comments .The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                |                                                                                                                |                                                |                     |

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| 9                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | 462<br>Case No.:8/26/85-ALC3/2013 | Party Name:STERLING AGRO<br>INDUSTRIES LTD. | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | HQ File<br>:01/85/050/00169/AM14/ | RLA File<br>:05/24/040/00354/AM14/          | Lic.No/Date:0510378167<br>04.02.2014           | Deferred |
| It was noted that quantity of output is much more than the quantity of imports applied for and no indigenous inputs are used as per application. Further, Butter Oil content in Full cream milk powder is 8.5 % approximately as per International standards as observed by MFPI representative. It was decided to seek clarification from the firm in the matter . The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                   |                                             |                                                |          |

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| 10                                                                                                                                                                                                                                                                                                                                                                        | 463<br>Case No.:7/2/85-ALC3/2014  | Party Name:AL KABEER<br>EXPORTS PVT. LTD | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/85/050/00011/AM15/ | RLA File<br>:03/94/040/00996/AM14/       | Lic.No/Date:0310770163<br>11.02.2014           | Deferred |
| It was decided to remind MSME (Food ) to expedite their comments. The committee noted the firm's e mail dated 17.9.2014 enclosing a copy of ad-hoc norms fixed by NC in the year 2011. Since the ad-hoc norms are more than 2 years old , the same can't be repeated . The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                   |                                          |                                                |          |

श्रीमान् निदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार निदेशक (1)  
 Director General of Foreign Trade  
 कनिष्ठ विभाग/Department of Commerce  
 बज्जोग भवन, नई दिल्ली  
 Bazzog Bhawan, New Delhi

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| 11                                                                                                                                                                                                                                                                                                                                                                         | 464<br>Case No.:8/2/85-ALC3/2014  | Party Name:AL KABEER<br>EXPORTS PVT. LTD | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                            | HQ File<br>:01/85/050/00012/AM15/ | RLA File<br>:03/94/040/00977/AM14/       | Lic.No/Date:0310770235<br>11.02.2014           | Deferred |
| It was decided to remind MSME (Food ) to expedite their comments. .The committee noted the firm's e mail dated 17.9.2014 enclosing a copy of ad-hoc norms fixed by NC in the year 2011. Since the ad-hoc norms are more than 2 years old , the same can't be repeated . The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                   |                                          |                                                |          |

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| 12                                                                                                                                                                                                                                                                                                                                                                                                                                                   | 465<br>Case No.:4/2/85-ALC3/2014  | Party Name:WRITEFINE<br>PRODUCTS PVT.LTD. | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File<br>:01/85/050/00008/AM15/ | RLA File<br>:03/95/040/00895/AM14/        | Lic.No/Date:0310771114<br>20.02.2014           | Deferred |
| Committee noted that MSME(Chem Divn) has called for certain information from the firm vide their letter No. 23(6)/2014-Chem dated 15.05.2014 and this office has also reminded the firm vide this office e-mail dated 04.08.2014 and reply is awaited. Committee decided to remind the firm to furnish the requisite information at the earliest. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                   |                                           |                                                |          |

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| 13                                                                                                                                                                                                                                                                                                                                                                                                                             | 466<br>Case No.:6/2/85-ALC3/2014  | Party Name:WRITEFINE<br>PRODUCTS PVT.LTD. | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File<br>:01/85/050/00010/AM15/ | RLA File<br>:03/95/040/00851/AM14/        | Lic.No/Date:0310767953<br>27.01.2014           | Deferred |
| Committee noted that MSME(Chem Divn) has called for certain information from the firm vide their letter No. 23(6)/2014-Chem dated 15.05.2014 and this office has also reminded the firm vide this office e-mail dated 04.08.2014 and reply is awaited. Committee decided to remind the firm to furnish the at the earliest. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                   |                                           |                                                |          |

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| 14                                                                                                                                                                                                                                                                                                                                                                                                                             | 467<br>Case No.:25/7/85-ALC3/2014 | Party Name:WRITEFINE<br>PRODUCTS PVT.LTD. | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File<br>:01/85/050/00061/AM15/ | RLA File<br>:03/95/040/00031/AM15/        | Lic.No/Date:0310779195<br>23.04.2014           | Deferred |
| Committee noted that MSME(Chem Divn) has called for certain information from the firm vide their letter No. 23(6)/2014-Chem dated 15.05.2014 and this office has also reminded the firm vide this office e-mail dated 04.08.2014 and reply is awaited. Committee decided to remind the firm to furnish the at the earliest. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                   |                                           |                                                |          |

योगेश सिंह/YOGINDER SINGH  
उप महासिंहिक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महासिंहिकालय  
Directorate General of Foreign Trade  
व्यापार विभाग/Department of Commerce  
कलकत्ता भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| 17                                                                                                                                                                                                                                                                                                      | 470<br>Case No.:3/7/85-ALC3/2014  | Party Name:OSTERN PRIVATE LTD.     | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/85/050/00039/AM15/ | RLA File<br>:02/24/040/00028/AM15/ | Lic.No/Date:0210203394<br>21.05.2014       |                     |
| The Committee noted that the firm has not furnished the requisite information called for vide this office e-mail dated 12.08.2014. Committee decided to remind the firm to expedite the information. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                   |                                    |                                            |                     |

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| 18                                                                                                                                                                                                                                                                                                                | 471<br>Case No.:4/1/85-ALC3/2014  | Party Name:R.H.INTERNATIONAL       | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/85/050/00003/AM15/ | RLA File<br>:29/24/040/00012/AM14/ | Lic.No/Date:2910024349<br>10.03.2014       | Deferred |
| The Committee noted that MSME(Mech Divn) has called for certain information from the firm vide their letter No. 30(32)/14-ME dt. 07.05.2014. Committee decided to remind the firm to expedite the information. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                   |                                    |                                            |          |

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| 19                                                                                                                                                                                                                                     | 472<br>Case No.:10/24/85-ALC3/2013 | Party Name:AMBOOTIA TEA EXPORTS PVT. LTD. | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                        | HQ File<br>:01/85/050/00156/AM14/  | RLA File<br>:02/24/040/00182/AM14/        | Lic.No/Date:0210199604<br>03.02.2014       | Deferred |
| The Committee noted that the comments are awaited from Tea Board. Committee decided to remind Tea Board to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014 |                                    |                                           |                                            |          |

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| 20                                                                                                                                                                                                                                            | 473<br>Case No.:5/17/85-ALC3/2013 | Party Name:OLAM AGRO INDIA LIMITED | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                               | HQ File<br>:01/85/050/00108/AM14/ | RLA File<br>:05/24/040/00174/AM14/ | Lic.No/Date:0510366200<br>19.09.2013       | Deferred |
| The Committee noted that the comments are awaited from Spices Board. Committee decided to remind Spices Board to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                    |                                            |          |

योगेंद्र सिंह/YOGINDER SINGH  
 Dy. Director General of Foreign Trade  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Department of Commerce  
 10/10/11, New Delhi

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| 21                                                                                                                                                                                                                                                                  | 474<br>Case No.:5/7/85-ALC3/2014  | Party Name:FUTURA<br>BIOPANTS PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                     | HQ File<br>:01/85/050/00041/AM15/ | RLA File<br>:31/83/040/00068/AM15/            | Lic.No/Date:3110064364<br>13.06.2014           | Deferred |
| The Committed noted that the comments are awaited from Deptt. of Biotechnology. Committee decided to remind Deptt. of Biotechnology to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                               |                                                |          |

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| 22                                                                                                                                                                                                                                                                                                 | 475<br>Case No.:15/7/85-ALC3/2014 | Party Name:GHODAWAT<br>AGRO PVT. LTD. | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                    | HQ File<br>:01/85/050/00051/AM15/ | RLA File<br>:31/83/040/00030/AM15/    | Lic.No/Date:3110063934<br>09.05.2014           | Deferred |
| The Committed noted that the comments are awaited from Deptt. of Agriculture & Cooperation. Board. Committee decided to remind Deptt. of Agriculture & Cooperation to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                       |                                                |          |

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| 23                                                                                                                                                                                                                                            | 476<br>Case No.:8/24/85-ALC3/2013 | Party Name:OLAM AGRO<br>INDIA LIMITED | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                               | HQ File<br>:01/85/050/00154/AM14/ | RLA File<br>:05/24/040/00318/AM14/    | Lic.No/Date:0510374423<br>24.12.2013           | Deferred |
| The Committed noted that the comments are awaited from Spices Board. Committee decided to remind Spices Board to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                       |                                                |          |

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| 24                                                                                                                                                                                                                                                                                                           | 477<br>Case No.:28/7/85-ALC3/2014 | Party Name:SONIC BIOCHEM<br>EXTRACTIONS LTD., | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                              | HQ File<br>:01/85/050/00064/AM15/ | RLA File<br>:56/24/040/00048/AM14/            | Lic.No/Date:5610003829<br>11.03.2014           | Deferred |
| The Committee noted the comments furnished by MFPI vide their OM No. 17/DGFT/2011 dated 04.08.2014 and decided to call for protein content in export and import item for the purpose of accountability . The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                               |                                                |          |

योगेश सिंह/YOGINDER SINGH  
उप निदेशक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
भारत विभाग/Department of Commerce  
असतोम भवन, नई दिल्ली  
Ujjag Bhawan, New Delhi

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| 25                                                                                                                                                                                                                                                                                                          | 478<br>Case No.:3/17/85-ALC3/2013 | Party Name:SONIC BIOCHEM<br>EXTRACTIONS LTD., | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                             | HQ File<br>:01/85/050/00106/AM14/ | RLA File<br>:56/24/040/00018/AM14/            | Lic.No/Date:5610002767<br>03.09.2013           |                     |
| The Committee noted the comments furnished by MFPI vide their OM No. 17/DGFT/2011 dated 04.08.2014 and decided to call for protein content in export and import item for the purpose of accountability. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                               |                                                |                     |

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| 26                                                                                                                                                                                                                                                                                                                                                                                                                  | 479<br>Case No.:3/26/85-ALC3/2013 | Party Name:M.B.SUGARS AND<br>PHARMACEUTICALS LTD | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/85/050/00164/AM14/ | RLA File<br>:03/95/040/00807/AM14/               | Lic.No/Date:0310771062<br>19.02.2014           | Deferred |
| The Committee noted the comments furnished by MFPI vide their letter No. 4(6)/2014-DGFT dt.01.09.2014. Committee observed that both imports and exports read a number of items. Committee decided to ask the firm to clarify as to what exactly are the import and export item and their form and purity level. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                                  |                                                |          |

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| 27                                                                                                                                                                                                                                                                                                                                                                                                                  | 480<br>Case No.:4/24/85-ALC3/2013 | Party Name:M.B.SUGARS AND<br>PHARMACEUTICALS LTD | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/85/050/00150/AM14/ | RLA File<br>:03/95/040/00776/AM14/               | Lic.No/Date:0310765255<br>09.01.2014           | Deferred |
| The Committee noted the comments furnished by MFPI vide their letter No. 4(6)/2014-DGFT dt.01.09.2014. Committee observed that both imports and exports read a number of items. Committee decided to ask the firm to clarify as to what exactly are the import and export item and their form and purity level. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                                  |                                                |          |

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| 28                                                                                                                                                                                                                                                                                                                                                                              | 481<br>Case No.:5/14/85-ALC3/2013 | Party Name:P.S.S.<br>KRISHNAMURTHI EXPORTS<br>PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                                                 | HQ File<br>:01/85/050/00089/AM14/ | RLA File<br>:35/24/040/00016/AM14/                            | Lic.No/Date:3510041815<br>08.08.2013           | Deferred |
| The Committee noted the views furnished by MFPI vide their OM No. 4(9)/2014-DGFT dated 01.09.2014 that export/import item are for animal feed/feed for fish prawn etc. Committee, therefore, decided to seek comments from Deptt of Animal Husbandry, Dairying & Fisheries. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                                               |                                                |          |

उद्योग विभाग  
 Dy. Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 शक्ति विभाग/Department of Commerce  
 जयपुर भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

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| 29                                                                                                                                                                                                                                                                                                      | 482<br>Case No.:4/14/85-ALC3/2013 | Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/85/050/00088/AM14/ | RLA File<br>:10/24/040/00032/AM14/           | Lic.No/Date:1010054362<br>08.08.2013       | Deferred |
| It was noted that both import and export item are too generic to ensure accountability. Therefore Committee decided to ask the firm to furnish specification of both import as well as export item. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                              |                                            |          |

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| 30                                                                                                                                                                                                                                       | 483<br>Case No.:2/26/85-ALC3/2013 | Party Name:NOBEL HYGIENE LTD.      | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                          | HQ File<br>:01/85/050/00163/AM14/ | RLA File<br>:03/95/040/00938/AM14/ | Lic.No/Date:0310771067<br>19.02.2014       | Deferred |
| It was noted that the comments are awaited from MSME(Hosiery). Committee decided to remind MSME(Hosiery) to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                    |                                            |          |

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| 31                                                                                                                                                                                                                                                                                                                                             | 484<br>Case No.:7/26/85-ALC3/2013 | Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                | HQ File<br>:01/85/050/00168/AM14/ | RLA File<br>:10/24/040/00065/AM14/                    | Lic.No/Date:1010056650<br>27.01.2014       | Deferred |
| It was noted that the firm has been asked to furnish specification of import item "Sauce and its ingredients" vide this office e-mail dated 27.08.2014 which is awaited. Committee decided to remind the firm to expedite the information. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                                       |                                            |          |

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| 32                                                                                                                                                                                                                                 | 485<br>Case No.:7/7/85-ALC3/2014  | Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                    | HQ File<br>:01/85/050/00043/AM15/ | RLA File<br>:10/24/040/00005/AM15/                    | Lic.No/Date:1010058496<br>19.06.2014       | Deferred |
| It was noted that the comments are awaited from MSME(Food). Committee decided to remind MSME(Food) to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                                       |                                            |          |

योगेश्वर सिंह/YOGINDESH SINGH  
उप महाविदेशीय विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेशी व्यापार महाविभाग  
Directorate General of Foreign Trade  
वणिज्य विभाग/Department of Commerce  
प्रयोग भवन, नई दिल्ली  
Mayag Bhawan, New Delhi

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| 33 | 486<br>Case No.:23/7/85-ALC3/2014                                                                                                                                                                                                      | Party Name:KRYSTAL<br>COLLOIDSPVT. LTD. | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|    | HQ File<br>:01/85/050/00059/AM15/                                                                                                                                                                                                      | RLA File<br>:03/94/040/00013/AM15/      | Lic.No/Date:0310780722<br>06.05.2014           | Deferred |
|    | It was noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                         |                                                |          |

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| 34 | 487<br>Case No.:11/17/85-ALC3/2013                                                                                                                                                                                                     | Party Name:KRYSTAL<br>COLLOIDSPVT. LTD. | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|    | HQ File<br>:01/85/050/00114/AM14/                                                                                                                                                                                                      | RLA File<br>:03/94/040/00466/AM14/      | Lic.No/Date:0310747760<br>30.08.2013           | Deferred |
|    | It was noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                         |                                                |          |

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| 35 | 488<br>Case No.:2/1/85-ALC3/2014                                                                                                                                                                                                                 | Party Name:PARAYIL FOOD<br>PRODUCTS PVT.LTD., | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|    | HQ File<br>:01/85/050/00001/AM15/                                                                                                                                                                                                                | RLA File<br>:10/24/040/00086/AM14/            | Lic.No/Date:1010057373<br>19.03.2014           | Approved |
|    | The Committee decided to approve the ad-hoc norms as per the written comments furnished by CIFT and MPEDA vide their letter No. No. 1(7)/FP/SION/13-14 dt. 20.05.2014 and letter No. II(7) 2010=11/MS-HO dt. 23.05.2014 respectively, as under:- |                                               |                                                |          |

| Export Item                                      | Qty.           | Import Item                                                    | Qty             |
|--------------------------------------------------|----------------|----------------------------------------------------------------|-----------------|
| Frozen King Fish (Scomberomorus Commerson) Steak | 14000.00<br>Kg | Frozen King Fish (Scomberomorus Commerson) Whole Round IQF IWP | 20,000.00<br>Kg |

RA may take consequential action as per policy/procedure.

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| 36 | 489<br>Case No.:4/17/85-ALC3/2013                                                                                                                                                                                                  | Party Name:APIS INDIA<br>LIMITED   | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|    | HQ File<br>:01/85/050/00107/AM14/                                                                                                                                                                                                  | RLA File<br>:05/23/040/00259/AM14/ | Lic.No/Date:0510366709<br>25.09.2013           | Deferred |
|    | It was noted that the comments are awaited from MSME(Food). Committee decided to remind MSME(Food) to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                    |                                                |          |

योगेन्द्र सिंह/YOGINDER SINGH  
उप महा निदेशक, विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महा निदेशालय  
Directorate General of Foreign Trade  
शुक्राचार्य भवन, नई दिल्ली  
Department of Commerce  
Udyog Bhawan, New Delhi

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| 37                                                                                                                                                                                                                                 | 490<br>Case No.:9/24/85-ALC3/2013 | Party Name:SIGNATURE<br>INTERNATIONAL FOODS INDIA<br>PVT. LTD. | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                    | HQ File<br>:01/85/050/00155/AM14/ | RLA File<br>:31/83/040/00186/AM14/                             | Lic.No/Date:3110061817<br>02.01.2014           | Deferred |
| It was noted that the comments are awaited from MSME(Food). Committee decided to remind MSME(Food) to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                                                |                                                |          |

491

Case No.:18/7/85-ALC3/2014

Party Name:DREAM PLAST INDIA PVT. LTD.

Meet No/Date:11/85-ALC3/2014

18.09.2014

Status:

HQ File

:01/85/050/00054/AM15/

RLA File

:31/83/040/00023/AM15/

Lic.No/Date:3110064003

21.05.2014

Approved

The Committee decided to approve the ad-hoc norms as per the written comments furnished by Deptt. of C&PC vide their OM No. 46011/78/2011-PC.II dated 16.09.2014 as under:-

Export Item

Qty.

Import Item

Qty

Plastic Promotional Toys

1No.

Relevant Polypropylene Resin/Granules

1.05Kg/Kg content in the export product

Relevant ABS Resin/Granules

1.05Kg/Kg content in the export product

Relevant Nylon-6/Polyamide-6Resin

1.05Kg/Kg content in the export product

Relevant Thermoplastic Rubber

1.05Kg/Kg content in the export product

Relevant Pen T Red/Y Green

Net to Net

RA may take consequential action as per policy/procedure.

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| 39                                                                                                                                                                                                                                                                                                                                                     | 492<br>Case No.:2/21/85-ALC3/2013 | Party Name:CREATIVE<br>GARMENTS PVT. LTD., | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File<br>:01/85/050/00133/AM14/ | RLA File<br>:03/94/040/00709/AM14/         | Lic.No/Date:0310761849<br>13.12.2013           | Deferred |
| It was noted that MSME(Hosiery) vide their letter 37(5)/52/2014-Hosiery/160 dt. 10.09.2014 has requested to furnish complete set of application. Committee decided to forward a complete set of application to MSME(Hosiery) for their comments. . The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                            |                                                |          |

योगेश्वर सिंह/YOGESHWER SINGH  
उप महासिंहदेश विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महासिंहदेशालय  
Directorate General of Foreign Trade  
वणिज्य विभाग/Department of Commerce  
अटारी बरवा, नई दिल्ली  
Udatt Bhowan, New Delhi

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| 493<br>Case No.:10/26/85-ALC3/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:ALKALOIDS CORPORATION   | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:  |             |      |             |     |                     |        |                                       |         |
| HQ File<br>:01/85/050/00171/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File<br>:02/24/040/00176/AM14/ | Lic.No/Date:0210199050<br>21.01.2014       | Approved |             |      |             |     |                     |        |                                       |         |
| <p>40 The Committee decided to approve the ad-hoc norms as per the written comments furnished by Deptt of Pharmaceutical vide their O.M No. 35021/06/2014-PI (Norms ) dated 2.9.2014 relating to the same product of same firm , in an earlier case (Advance Authorisation No.0210190318 dated 6.8.2012 decided in NC meeting no 10 dated 04.9.2014) as under:-</p> <table border="1"> <tr> <td>Export Item</td> <td>Qty.</td> <td>Import Item</td> <td>Qty</td> </tr> <tr> <td>Senega Soft Extract</td> <td>1.00Kg</td> <td>Senega (Polygala Senega) Root (Dried)</td> <td>3.90Kg.</td> </tr> </table> <p>RA may take consequential action as per policy/procedure.</p> |                                    |                                            |          | Export Item | Qty. | Import Item | Qty | Senega Soft Extract | 1.00Kg | Senega (Polygala Senega) Root (Dried) | 3.90Kg. |
| Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Qty.                               | Import Item                                | Qty      |             |      |             |     |                     |        |                                       |         |
| Senega Soft Extract                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | 1.00Kg                             | Senega (Polygala Senega) Root (Dried)      | 3.90Kg.  |             |      |             |     |                     |        |                                       |         |

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| 494<br>Case No.:8/3/85-ALC3/2014                                                                                                                                                                                                                                                                                    | Party Name:CHIPITA INDIA PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:  |
| HQ File<br>:01/85/050/00025/AM15/                                                                                                                                                                                                                                                                                   | RLA File<br>:03/94/040/01035/AM14/       | Lic.No/Date:0310775540<br>24.03.2014       | Deferred |
| <p>41 It was noted that the MFPI has called for certain information from the firm vide their letter No. 4(13)/2014-DGFT dated 12.09.2014. Committee decided to remind the firm to expedite the information. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014.</p> |                                          |                                            |          |

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| 495<br>Case No.:4/10/85-ALC3/2014                                                                                                                                                                                                                                                                       | Party Name:SRIAM LABS PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:  |
| HQ File<br>:01/85/050/00082/AM15/                                                                                                                                                                                                                                                                       | RLA File<br>:09/24/040/00114/AM15/    | Lic.No/Date:0910060434<br>12.06.2014       | Deferred |
| <p>42 The Committee noted that RA has enclosed the application of other firm which is not relevant to this case. Committee decided to call for relevant copy of application from RA, Hyderabad. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014.</p> |                                       |                                            |          |

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| 496<br>Case No.:5/10/85-ALC3/2014                                                                                                                                                                                                                       | Party Name:IRIS PRODUCTS PVT. LTD. | Meet No/Date:11/85-ALC3/2014<br>18.09.2014 | Status:  |
| HQ File<br>:01/85/050/00083/AM15/                                                                                                                                                                                                                       | RLA File<br>:08/24/040/00170/AM15/ | Lic.No/Date:0810132817<br>24.07.2014       | Deferred |
| <p>43 The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014.</p> |                                    |                                            |          |

उपायुक्त निदेशक विदेश व्यापार  
 Dy. Director General of Foreign Trade  
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 प्रमुख भवन, नई दिल्ली  
 Vijayg Bhawan, New Delhi

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| 44 | 497<br>Case No.:11/10/85-ALC3/2014                                                                                                                                                                                                        | Party Name:PARAYIL EXPORTS         | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|    | HQ File<br>:01/85/050/00089/AM15/                                                                                                                                                                                                         | RLA File<br>:10/24/040/00038/AM15/ | Lic.No/Date:1010058701<br>06.08.2014           | Deferred |
|    | The Committee noted that the comments are awaited from MSME(Food). Committee decided to remind MSME(Food) to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                    |                                                |          |

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| 45 | 498<br>Case No.:10/10/85-ALC3/2014                                                                                                                                                                                                      | Party Name:AMBOOTIA TEA<br>EXPORTS PVT. LTD. | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|    | HQ File<br>:01/85/050/00088/AM15/                                                                                                                                                                                                       | RLA File<br>:02/24/040/00052/AM15/           | Lic.No/Date:0210204516<br>17.07.2014           | Deferred |
|    | The Committee noted that the comments are awaited from Tea Board. Committee decided to remind Tea Board to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                              |                                                |          |

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| 46 | 499<br>Case No.:9/10/85-ALC3/2014                                                                                                                                                                                                                   | Party Name:SUPARSHVA<br>SWABS (I)  | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|    | HQ File<br>:01/85/050/00087/AM15/                                                                                                                                                                                                                   | RLA File<br>:05/24/040/00140/AM15/ | Lic.No/Date:0510389605<br>10.07.2014           | Deferred |
|    | The Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                    |                                                |          |

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| 47 | 500<br>Case No.:1/10/85-ALC3/2014                                                                                                                                                                                             | Party Name:FIELDFRESH<br>FOODS PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|    | HQ File<br>:01/85/050/00079/AM15/                                                                                                                                                                                             | RLA File<br>:05/23/040/00185/AM15/             | Lic.No/Date:0510390243<br>11.08.2014           | Deferred |
|    | The Committee noted that the comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                                |                                                |          |

योगेन्द्र सिंह/YOGINDER SINGH  
उप महाविदेशिक विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महाविभाग  
Directorate General of Foreign Trade  
उत्तम विभाग/Department of Commerce  
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U-3, Anant Bhawan, New Delhi

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| 48                                                                                                                                                                                                                                                | 501<br>Case No.:3/10/85-ALC3/2014 | Party Name:KANCOR<br>INGREDIENTS LIMITED | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                   | HQ File<br>:01/85/050/00081/AM15/ | RLA File<br>:10/24/040/00034/AM15/       | Lic.No/Date:1010058726<br>11.08.2014           | Deferred |
| The Committee noted that the comments are awaited from MSME(Chemical). Committee decided to remind MSME(Chemical) to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                          |                                                |          |

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| 49                                                                                                                                                                                                                                | 502<br>Case No.:2/10/85-ALC3/2014 | Party Name:VIVIMED LABS<br>LIMITED | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                   | HQ File<br>:01/85/050/00080/AM15/ | RLA File<br>:09/24/040/00116/AM15/ | Lic.No/Date:0910060283<br>29.05.2014           | Deferred |
| The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                    |                                                |          |

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| 50                                                                                                                                                                                                                                                                                                     | 503<br>Case No.:8/10/85-ALC3/2014 | Party Name:GHODAWAT<br>AGRO PVT. LTD. | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                        | HQ File<br>:01/85/050/00086/AM15/ | RLA File<br>:31/83/040/00079/AM15/    | Lic.No/Date:3110064525<br>03.07.2014           | Deferred |
| The Committee noted that the comments are awaited from Deptt. of Agriculture & Cooperation. Board. The Committee decided to remind Deptt. of Agriculture & Cooperation to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                       |                                                |          |

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| 51                                                                                                                                                                                                                                                                                                     | 504<br>Case No.:7/10/85-ALC3/2014 | Party Name:GHODAWAT<br>AGRO PVT. LTD. | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                                                                                        | HQ File<br>:01/85/050/00085/AM15/ | RLA File<br>:31/83/040/00080/AM15/    | Lic.No/Date:3110064524<br>03.07.2014           | Deferred |
| The Committee noted that the comments are awaited from Deptt. of Agriculture & Cooperation. Board. The Committee decided to remind Deptt. of Agriculture & Cooperation to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                       |                                                |          |

योगेंद्र सिंह/YOGINDER SINGH  
उप महाविदेशीय विदेश व्यापार  
Dy. Director General of Foreign Trade  
विदेश व्यापार महाविदेशीय  
Directorate General of Foreign Trade  
व्यापार विभाग/Department of Commerce  
भारत सरकार, नई दिल्ली  
Udyog Bhawan, New Delhi

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| 52                                                                                                                                                                                                                                          | 505<br>Case No.:6/10/85-ALC3/2014 | Party Name:SWAROOP<br>ENTERPRISES  | Meet No/Date:11/85-<br>ALC3/2014<br>18.09.2014 | Status:  |
|                                                                                                                                                                                                                                             | HQ File<br>:01/85/050/00084/AM15/ | RLA File<br>:07/24/040/00116/AM15/ | Lic.No/Date:0710105604<br>09.07.2014           | Deferred |
| The Committed noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case was deferred and to be placed before the norms committee meeting to be held on 30.10.2014. |                                   |                                    |                                                |          |

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योगेन्द्र सिंह/YOGINDER SINGH  
उप महानिदेशक, विदेश व्यापार  
Up. Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वणिज्य विभाग/Department of Commerce  
महोदय भवन, नई दिल्ली  
Udyog Bhawan, New Delhi